

# F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh No. NIL dated 06.09.2019 **received by transfer from U.S. Ad.IC**, in this office on 24.09.2019, under RTI Act 2005, the information received from **Assistant Registrar, CESTAT Chandigarh** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. Nil (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl:As above

CESTAT New Delhi Date: 14.10.2019

To

Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.

Copy to:

Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Revenue, North Block, New Delhi-110004.

ISSUED ON

SIGN. (DESPATOH SECTION)

MAGTOMS. EXCISE & SERVICE SAA

APPELLATE TRIBUNAL

SEW DEL 411066

# Customs, Excise & Service Tax Appelate Tribunal, SCO 147-148, Sector-17C, Chandigarh – 160 017.



Dated: 03-10-2019

To,

The C.P.I.O., CESTAT, West Block No.2, R.K. Puram, New Delhi – 110 066.

Subject: Reply to CPIO, CESTAT, New Delhi RTI ID No.14-39/2019 - reg.

Sir,

Please refer to your letter F.No.14-39/CESTAT/CPIO-ND/2019 dated 25-09-2019 on the subject cited above and find enclosed the information sought vide Point No.3 of the RTI ID No.14-39/2019:-

No biometric record of the attendance in respect of Hon'ble Shri Ashok Jindal, Member (Judicial) is maintained at CESTAT, Chandigarh.

The point nos.1-2 and 4-16 does not pertain to CESTAT, Chandigarh.

Please acknowledge the receipt of the same.

Yours faithfully,

Qt23/10/19

(Kripa Shankar) Assistant Registrar CESTAT, Chandigarh.

# CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE I FLOOR, CHENNAI-6 PH: 044-28252306, 044-28252878

Mail: cestatchennai@gmail.com



F. No. RTI Sl.No.9-2019

Date: 03-10-2019

To

Shri. Rakesh Kumar Singh, Ch.No.836, Patiala House. New Delhi -110001.

Sub: Information under RTI Act 2005 - reg.

Ref: HQ F.No.1414-39/CESTAT/CPIO-ND/2019 received on 27-09-2019

Sir,

With reference to the above application received at this Bench on 27/09/2019, it is important to note that only such information can be supplied under RTI Act which is available and existing and held by the Public authority or is held under the control of the public authority. The parawise reply/information is as under:-

Q-1 to Q-9 and Q-11 to Q-16 - Does not pertains to CESTAT, Chennai.

Q-10- Biometric Attendance record of Hon'ble Shri. P. Dinesha, Member (Judicial) is not maintained/available in CESTAT, Chennai.

The above said reply is based on available records in this office. Apart from this if required, you may also inspect the file/register in respect of your queries (for further details) with prior appointment of the CPIO.

Kindly acknowledge the receipt of the information.

Yours faithfully,

(Manas Kumar Sinha) CPIO/Assistant Registrar Tel: 044 28252878

Note: If the applicant is aggrieved by the information provided he may appeal to the Hon'ble Ms. Sulekha Beevi, C.S. Judicial Member, 1st Appellate Authority, CESTAT, Shastri Bhavan Annexe, 1st floor, 26, Haddows Road, Chennai-6 within 30 days.

Copy to:

1. CPIO, CESTAT, West block No.2, R.K.Puram, Sector -I, New Delhi -110066.

## File No 07/RTI/CESTAT/Alld/2019 Customs, Excise & Service Tax Appellate Tribunal Old Red Building, 38, MG Marg, Civil Lines Allahabad



Dated: 30/09/2019

To, Rakesh Kumar Singh Ch. No. 836 Patiala House New Delhi

Subject: Information sought under RTI Act-reg

Reference: Your RTI /01/2019 dated 06/09/2019 and CPIO Allahabad RTI No 07/RTI/CESTAT/ALLD/19 - reg

Sir,

With reference to the above application received at this Bench on 06/09/2019. It is important to note that only such information can be supplied under RTI Act which is available and existing and held by the Public Authority or is held under the control of the public authority. The Public information Officer is not supposed to create information that is not a part of the record of the public authority. The Public Information Officer is also not required to furnish information which require drawing of inference and /or making of assumption; or to interpret information; or to solve the problems raised by the applicant. In this connection, the para wise reply/information is as under:-

(Q.1, Q.3 to Q.16) – Not Pertain to CESTAT, Allahabad (Q.2.) – Biometric Attendance record of Hon'ble Ms. Archana Wadhwa, Member (Judicial) is not available in CESTAT, Allahabad.

The above said reply is based on available records in this office. Apart from this if required, you may also inspect the files/register in respect of your queries (for further details) with prior appointment of the CPIO.

Yours faithfully,

( Mukesh Gupta ) CPIO/Assistant Registrar T/No 0532-2400333

**Note:** If you are aggrieved by this order, you may file an appeal under section 19 of RTI Act before Hon'ble Sh. Anil G. Shakkarwar, Member (Technical) CESTAT, Allahabad, First Appellate Authority, within 30 days after receipt of this order

Copy to: -

1. AR, Computer Section, CESTAT, Allahabad (with application copy) 2. CPIO, CESTAT, New Delhi.

Customs Exem & Service Tax
Appellate Tribunal

F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

ALLAHABAD )

CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh, (No.Nil dated 06.09.2019) **received by transfer from U.S. Ad.1C**, in this office on 24.09.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 14-39/2019(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are

nominated at all outer benches separately.

3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 25.09.2019

For Compliance to:

1. Registrar (CESTAT), New Delhi.

2. A.R./CPIO, CESTAT Allahbad.

- 3. A.R./CPIO, CESTAT, Chandigarh.
- 4. A.R./CPIO, CESTAT, Mumbai.
- 5. A.R./CPIO, CESTAT, Ahmedabad.
- 6. A.R./CPIO, CESTAT, Chennai.

# Copy to: (For Information)

- Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.
- 2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Kevenue, North Block, New Delhi-110004.

A/CR/19 30.09.19



### RTI MATTER

## F. No. R.20011/130/2019- Ad. 1C(CESTAT)

Government of India
Ministry of Finance
Department of Revenue

\*\*\*\*

North Block, New Delhi, Dated 16<sup>th</sup> September, 2019

Τo,

The CPIO CESTAT, West Block No.2, R.K. Puram, New Delhi-66

Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI Application dated 06.09.2019 filed by Sh. Rakesh Kumar Singh, Delhi. The same is transferred under section 6(3) of the RTI Act for providing the requisite information in respect of point 1 to 13 and point 15 to 16 of the RTI Application, directly to the applicant in terms of the provision of the RTI Act-2005.

Encl: - As above

(S. Bhowmick)

Your faithfully,

Under Secretary to the Government of India CPIO

Tele:23095359

Copy to: Sh. Rakesh Kumar Singh, Ch. No. 836, Patiala House, New Delhi — 110001. For Information

**\** 

24/9/19

o & Sep 2019

/ RTI/01/2019

To-The CPIO Under Secretary (ADIC, CESTAT) Room No. 245-A North Block, New Delhi PIN-110001

Sub-Information under The RTI Act, 2005

Sir,

With due regards I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

Q. 1. Please provide the copy of biometric attendance of Hon'ble Justice Sri Dilip Gupta, President of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.

Q 2 - Please provide the copy of biometric attendance of Hon'ble Ms. Archana Wadhawa, Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal Allahabad.

Q 3 - Please provide the copy of biometric attendance of Hon'ble Sri Ashok Jindal Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.

Q 4 - Please provide the copy of biometric attendance of Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 5 Please provide the copy of biometric attendance of Hon'ble Sri Anil Chaudhary, Member (Judicial). Delhi of Customs, Excise and Service Tax Appellate Tribunal

Q 6 Please provide the copy of biometric attendance of Hon'ble Sri Ramesh Nair, Member (Judicial), Ahmedahad bench of Customs, Excise and Service Tax Appellate Tribunal

Q 7 Please provide the copy of biometric attendance of Hon'ble Shri C L Mahar, Member(Technical), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal

Q 8 - Please provide the copy of biometric attendance of Hon'ble Shri Ajay Sharma, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal

Q 9 - Please provide the copy of biometric attendance of Hon'ble Shri S.K.Pati. Member(Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal

Q 10 - Please provide the copy of biometric attendance of Hon'ble Shri P Dinesha. Member (Judicial), Chennai bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 11 - Please provide the copy of biometric attendance of Hon'ble Mrs. Rachna Gupta, Member(Judicial), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 12 - Please provide the copy of biometric attendance of Mr. Bineesh Kumar K.S. Registrar of Customs, Excise and Service Tax Appellate Tribunal.

Q. 13 - Please provide the details of the benches where biometric system is installed or not installed. Please also provide the list of person who are exempted from Biometric Attendence at CESTAT Head Quarter office and Various Benches and Why?

Q. 14- Please provide the Transfer policy of Hon'ble Members of CESTAT. In case there is no Transfer policy please give explanation of not making the posting policy and explain how the transfer is done.

Q. 15- Please provide the Transfer policy of and Registrar, Deputy and Assistant Registrars and Staff of the CESTAT. In case there is no Transfer policy, please explain reason of not making the posting policy.

Q. 16. In the absence of transfer policy, how many transfer orders have been issued by Registrar of CESTAT from 01.01.2018 till date? Please explain what was the personal or public interest of Registrar involved in such transfer?

For providing the information the postal order of Rs. 90 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.

Postal Order No. 18 G 305622 (Blank Addressee)

Yours faithfully,

Katomakan saga. Ngjawan

No. 27 April of Lands New Deline (2000)

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# F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh No. NIL dated 06.09.2019 **received by transfer from U.S. Ad.IC**, in this office on 24.09.2019, under RTI Act 2005, the information received from **Administration Section** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. Nil (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl:As above

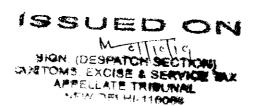
CESTAT New Delhi Date: 01.10..2019

To

Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.

Copy to:

Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Revenue, North Block, New Delhi-110004. al



# Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66



Dated: 30.9.2019 CPIO I.D. No. 14-39/2019

Sub: Information under the RTI Act, 2005 - reg.

information seeker.

With reference to the RTI application no. RTI/01/2019 dated 6.9.2019 filed by Shri Rakesh Kumar Singh in the Ministry of Finance and transferred to CESTAT by the Ministry by letter dated 16.9.2019, I am directed to give the following information point wise:

	No copy of Bio-metric attendance is maintained.
Ans.1.	NO COPY OF BIO-HIELTIC attenuance is maintained.
Ans.2.	May be obtained from CESTAT, Allahabad.
Ans.3.	May be obtained from CESTAT, Chandigarh.
Ans.4.	May be obtained from CESTAT, Mumbai.
Ans.5.	No copy of Bio-metric attendance is maintained.
Ans.6.	May be obtained from CESTAT, Ahmedabad
Ans.7.	No copy of Bio-metric attendance is maintained.
Ans.8.	May be obtained from CESTAT, Mumbai.
Ans.9.	May be obtained from CESTAT, Mumbai.
Ans.10.	May be obtained from CESTAT, Chennai.
	No copy of Bio-metric attendance is maintained.
Ans.11.	No copy of Bio-metric attendance is downloaded.
Ans. 12.	No copy of bio-metric attendance is downtouted.
Ans.13.	All benches have been installed with Bio-metric system. No list of
	persons, who were exempted from Bio-metric attendance is
	available. Regarding the question as to 'Why?', the RTI Act does not
	contemplate giving explanations to the information seeker.
Ans.15.	There is no transfer policy in respect of other Officers/ stall in
11	CESTAT Regarding the query why no transfer policy is made and in
	the absence of which how transfer is being made, it is informed that
	the RTI Act does not contemplate giving explanations to the
	the Kil Act does not company by

The information is available in the cestat website <a href="https://www.cestatnew.gov.in">www.cestatnew.gov.in</a>. Transfer orders have been issued on the directions of Hon'ble President, CESTAT.

Head Clerk (Admn.)

10/20/9/19

To

Ans.16.

CPIO, CESTAT, New Delhi

# F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh, (No. Nil dated 06.09.2019) received by transfer from U.S. Ad.1C, in this office on 24.09.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 14-39/2019(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05

2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are

nominated at all outer benches separately.

3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

CESTAT New Delh Date: 25.09.2019

BIGN TOER PATCH SECTION!

CHETOMS EXCISE & SERVICE TAX

For Compliance to:

1. Registrar (CESTAT), New Delhi.

2. A.R./CPIO, CESTAT Allahbad. $ec{
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3. A.R./CPIO, CESTAT, Chandigarh.

4. A.R./CPIO, CESTAT, Mumbai≻

5. A.R./CPIO, CESTAT, Ahmedabad.

6. A.R./CPIO, CESTAT, Chennai.

APPELLATE TRIBUNAL MEN DEL HILLTONES

# Copy to: (For Information)

- 1. Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.
- 2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Revenue, North Block, New Delhi-110004.



# F. No. R.20011/130/2019- Ad. 1C(CESTAT) Government of India Ministry of Finance **Department of Revenue**

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North Block, New Delhi, Dated 16th September, 2019 on manaration

Τo,

The CPIO CESTAT, West Block No.2, R.K. Puram, New Delhi-66

Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI Application dated 06.09.2019 filed by Sh. Rakesh Kumar Singh, Delhi. The same is transferred under section 6(3) of the RTI Act for providing the requisite information in respect of point 1 to 13 and point 15 to 16 of the RTI Application, directly to the applicant in terms of the provision of the RTI Act-2005.

Encl: - As above

Your faithfully,

(S. Bhowmick)

Under Secretary to the Government of India/CPIO

Tele:23095359

Copy to: Sh. Rakesh Kumar Singh, Ch. No. 836, Patiala House, New Delhi - 110001. For Information

RTI/01/2019

o ( Sep 2019



To-The CPIO Under Secretary (AD IC. CESTAT) Room No. 245-A North Block, New Delhi PIN- 110001

Sub-Information under The RTI Act, 2005

Sir,

With due regards I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

- Q. 1. Please provide the copy of biometric attendance of **Hon'ble Justice Sri Dilip Gupta**, **President** of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.
- Q 2 Please provide the copy of biometric attendance of Hon'ble Ms. Archana Wadhawa, Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal Allahabad.
- Q 3 Please provide the copy of biometric attendance of Hon'ble Sri Ashok Jindal Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.
- Q 4 Please provide the copy of biometric attendance of Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 5 Please provide the copy of biometric attendance of Hon'ble Sri Anil Chaudhary, Member (Judicial), Delhi of Customs, Excise and Service Tax Appellate Tribunal.
- Q 6 Please provide the copy of biometric attendance of Hon'ble Sri Ramesh Nair, Member (Judicial), Ahmedabad bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 7 Please provide the copy of biometric attendance of Hon'ble Shri C L Mahar, Member(Technical), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 8 Please provide the copy of biometric attendance of Hon'ble Shri Ajay Sharma. Member(Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 9 Please provide the copy of biometric attendance of Hon'ble Shri S.K.Pati, Member(Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 10 Please provide the copy of biometric attendance of Hon'ble Shri P Dinesha. Member(Judicial), Chennai bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 11 Please provide the copy of biometric attendance of Hon'ble Mrs. Rachna Gupta, Member(Judicial), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 12 Please provide the copy of biometric attendance of Mr. Bineesh Kumar K.S. Registrar of Customs, Excise and Service Tax Appellate Tribunal.
- Q. 13 Please provide the details of the benches where biometric system is installed or not installed. Please also provide the list of person who are exempted from Biometric Attendence at CESTAT Head Quarter office and Various Benches and Why?
- Q. 14- Please provide the Transfer policy of Hon'ble Members of CESTAT. In case there is no Transfer policy please give explanation of not making the posting policy and explain how the transfer is done.
- Q. 15- Please provide the Transfer policy of and Registrar, Deputy and Assistant Registrars and Staff of the CESTAT. In case there is no Transfer policy, please explain reason of not making the posting policy.
- Q. 16. In the absence of transfer policy, how many transfer orders have been issued by Registrar of CESTAT from 01.01.2018 till date? Please explain what was the personal or public interest of Registrar involved in such transfer?

For providing the information the postal order of Rs. 10 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.

Postal Order No. 186 305622 (Hank Addressee)

Yours faithfully,

Rakesh Kumar Singh Applicant Ch. No. 836 Patiala House New Delhi - 110001

100 303022

0/C

# सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण,

Customs, Excise & Service Tax Appellate Tribunal,

दूसरी मंजिल, बह्माली भवन असारवा, गिरधरनगर पुल के पास, गिरधरनगर, अहमदाबाद- 380004 2<sup>nd</sup> Floor, Bahumali Bhavan Asarwa, Nr. Girdhar Nagar Bridge, Girdharnagar, Ahmedabad -380004 (Tele No. 079-29703910 & Fax No. 079-29703912)

I.D.No. 15-07/2019 Dated: 14.10.2019

To, Shri Rakesh Kumar Singh, Ch. No. 836, Patiala House, New Delhi -110001.

Encl: As above.

Sub:- Information required under RTI Act, 2005-reg.

Sir.

i. Kindly refer to your RTI application no. RTI/01/2019 dated 06.09.2019 filed before CPIO, Under Secretary (AD1CCESTAT), New Delhi. The application has transferred to this letter no. vide Delhi New CESTAT, CPIO. bv 14-39/CESTAT/CPIO-ND/2019 dated 25.09.2019, received on 27.09.2019.

-2.It is clarified that only such information is required to be supplied under the RTI Act 2005 which already existed and is held by the public authority or held under the control of the public authority. The CPIO is not supposed to create information or to interpret information or solve the problems raised by the applicants or to furnish replies to hypothetical questions as per DOPT OM No. 1/69/2007-IR dated 27.02.2008.

3. In this connection, the reply/information of your RTI application point nos.. 6 & 13

are relating to this Bench. The reply of question nos. 6 & 13 are as under:-

Point 6: Hon'ble Shri Ramesh Nair, Member (Judicial) of this Bench are not enrolled as per HQ Circular no. 13012/11/Biometric/CESTAT/CT dated in biometric attendance 22.02.2016. A copy of said circular is enclosed herewith, consisting of one page.

Point 13:- Biometric system has been installed in CESTAT, Ahmedabad. Hon'ble Member (Judicial) & Hon'ble Member (Technical) are exempted from Biometric system vide HQ Circular no. 13012/11/Biometric/CESTAT/CT dated 22.02.2016.

4. The applicant is at the liberty to check or inspect the records available with this office

on prior permission/appointment to see the information before going to appeal.

5. The First Appellate Authority is Shri Ramesh Nair, Member (Judicial), CESTAT, 2<sup>nd</sup> Floor, Bahumali Bhavan Asarwa, Nr. Girdhar Nagar Bridge, Girdharnagar, Ahmedabad -380004.

Kindly acknowledge the receipt of the same.

(S./K./Tiwari)

Assistant Registrar/CPIO 079-29763910/Extn.103

Email ID: arahmedabad@gmail.com

Copy to :- Computer Section, CESTAT, Ahmedabad-- with request to upload a copy of RTI application & reply on CESTAT website.

XCPIOICESTAT, NEW DELHI



F. No.13012/11/Blometric/CESTAT/CT Customs, Excise and Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi-110066

Date: 22.02.2016

# CIRCULAR

Sub: Biometric Attendance System in CESTAT.

It has been noticed that not all regional Benches of CESTAT has installed Biometric Attendance System for marking attendance and to ensure punctuality. Complaints have been received from the public that the office staff are regularly coming late and leaving the office hefore the closure of office hours. Rule 3 (1) (ii) of CCS (Conduct) Rules, 1964 mandates that every government servant shall at all times maintain devotion to duty. Habitual late attendance is viewed as conduct unbecoming of a government servant and disciplinary action may be taken against such a government servant. Hence it is informed that punctuality in attendance, not to mention remaining in office during office hours and not to leave before office hours, is to be observed by all officers. Accordingly, Hon'ble President has directed that all officers and staff from the level of deputy registrar shall register in the biometric portal and mark their attendance. Steps are already taken to install uniform biometric machines in all regional Benches where they are not already installed and it is the responsibility of the Head of Office to make it operational and maintain it with periodical review of its functioning including its storage. The software may be installed in the system of the Head of Office and the officer who is immediately supervising the registry. The free software "Time Viewer" shall be downloaded and this will enable the head quarter to review the attendance. A compliance report may be sent to the undersigned within a month's time.

Copy to:

- 1. All DRs/ARs in regional Benches
- SPS to Hon'ble Members in regional Benches
- 3. Under Secretary, Ad 1 C, M/O Finance, D/O Revenue

Registrar



CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL 3<sup>rd</sup>, 4<sup>th</sup> & 5<sup>th</sup> Floor, Jai Centre, 34, P. D'Mello Road, Masjid (E), Mumbai – 9
Tel. 022-2377 6888(Direct), 2375 4933 (Extn.302) Fax: 2375 4910
(E-mail: cestatmumbai@gmail.com website: www.cestatnew.gov.in)

RTI ID No. 08/2019-20

Τo,

Date: 10/10/2019

Shri Rakesh Kumar Singh Ch. No. 836, Patiala House, New Delhi- 110001.

Sub: Ref- CPIO RTI ID No. 14-39/2019 dtd 27/09/2019 reg.

Sir,

Please find enclosed herewith information sought by you under RTI Application dtd. 06/09/2019, received on 27/09/2019. As per your requirement all information is enclosed herewith this covering letter which is given by the concerned registry.

Yours faithfully

(T. Visika Prakash) Deputy Registrar & CPIO

CESTAT, Mumbai

Copy to:

1. Shri S. Bhowmick,
U.S. to the Govt. of India,
Ad. 1C (CESTAT), M/o Finance,
D/o Revenue, North Block,
New Delhi- 110004.
2. CP10,

CESTAT, West Block No. 2, R.K. Puram, New Delhi-110066

3128/8



CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, 3<sup>rd</sup>, 4<sup>th</sup> & 5<sup>th</sup> Floor, Jai Center, 34, P. D'Mello Road, Masjid (E), Mumbai-400 009. (Tel. No. 2371 6847, 23754933 Ext. 510, Fax No. 2375 4910)

CESTAT/MUM/RTI

Date 09/10/2019

# **INFORMATION SOUGHT UNDER RTI ACT, 2005**

Sir,

- 1. Please refer to RTI Application NO RTI/01/2019 dt 06/09/2019 filed by Shri Rakesh Kumar Singh, Patiala House, New Delhi received in this section on 07/09/2010 under letter bearing RTI ID No. 08/19-20 dated 07/10/2019.
- 2. Question-wise reply is as under :

S/No	Question No	Reply
1	Q.4	
2	Q.8	No such record available/maintained
3	Q 9	
4	Q.13	Yes, Biometric system installed in CESTAT, Mumbai from 01/06/2016

Encls : As above

(† Visiwa Brokash) Deputy degistrar CESTAT MUMBAI

To,

CPIO, CESTAT, Mumbai

Or Jours



RTIID No-08/2019-

## F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh, (No.Nil dated 06.09.2019) received by transfer from U.S. Ad.1C, in this office on 24.09.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 14-39/2019(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 06.08.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

For Compliance to:

1. Registrar (CESTAT), New Delhi.

2. A.R./CPIO, CESTAT Allahbad.

3. A.R./CPIO, CESTAT, Chandigarh.

4. A.R./CPIO, CESTAT, Mumbai

5. A.R./CPIO, CESTAT, Ahmedabad.

6. A.R./CPIO, CESTAT, Chennai.

Copy to: (For Information)

1 Sh Dairest M

- Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.
- 2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Revenue, North Block, New Delhi-110004.

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[27 SEP ? "8"

INWARD CLERK
CESTAT, MUMBAI.

By Pust

Date: 25.09.2019

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RTI MATTER

F. No. R.20011/130/2019- Ad. 1C(CESTAT)

Government of India

Ministry of Finance

Department of Revenue

\*\*\*\*

North Block, New Delhi, Dated 16<sup>th</sup> September, 2019

To,

The CPIO CESTAT, West Block No.2, R.K. Puram, New Delhi-66

Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI Application dated 06.09.2019 filed by Sh. Rakesh Kumar Singh, Delhi. The same is transferred under section 6(3) of the RTI Act for providing the requisite information in respect of point 1 to 13 and point 15 to 16 of the RTI Application, directly to the applicant in terms of the provision of the RTI Act-2005.

Encl: - As above

Your faithfully,

(S. Bhowmick)

Under Secretary to the Government of India CPIO

Tele:23095359

Copy to: Sh. Rakesh Kumar Singh, Ch. No. 836, Patiala House, New Delhi – 110001. For

. -,

:

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Receipt NO: - 1245500/2019 /CESMI File No: - R-20011 /130/2019 (CES'M) COMPUTER NO: - 3004 33448

o ( Sep 2019

The CPIO Under Secretary (AD IC. CESTAT) Room No. 245-A North Block, New Delhi PIN- 110001

Sub-Information under The RTI Act, 2005

RTI/01/2019

With due regar is I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

Please provide the copy of biometric attendance of Hon'ble Justice Sri Dilip Gupta, President of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.

Q 2 - Please provide the copy of biometric attendance of Hon'ble Ms. Archana Wadhawa, Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal Allahabad

Q 3 - Please provide the copy of biometric attendance of Hon'ble Sri Ashok Jindal Member (Judicial)

of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.
Q 4 - Please provide the copy of biometric attendance of Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 5 - Please provide the copy of biometric attendance of Hon'ble Sri Anil Chaudhary, Member (Judicial), Delhi of Customs, Excise and Service Tax Appellate Tribunal. Q 6 - Please provide the copy of biometric attendance of Hon'ble Sri Ramesh Nair, Member

(Judicial), Ahmedabad bench of Customs, Excise and Service Tax Appellate Tribunal. 7 - Please provide the copy of biometric attendance of Hon'ble Shri C L Mahar,

Member (Technical), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal 8 - Please provide the copy of biometric attendance of Hon'ble Shri Ajay Sharma, Member(Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal

9 - Please provide the copy of biometric attendance of Hon'ble Shri Member(Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal 10 - Please provide the copy of biometric attendance of Hon'ble Shri P

Member(Judicial), Chennai bench of Customs, Excise and Service Tax Appellate Tribunal. 11 - Please provide the copy of biometric attendance of Hon'ble Mrs. Rachna Gupta, Member(Judicial), Delhi bench of Customs, Excise and Service Tax Appellate Tribunal

Q 12 - Please provide the copy of biometric attendance of Mr. Bineesh Kumar K.S. Registrar of Customs, Excise and Service Tax Appellate Tribunal.

Q. 13 - Please provide the details of the benches where biometric system is installed or not installed. Please also provide the list of person who are exempted from Biometric Attendence at CESTAT Head Quarter office and Various Benches and Why?

Q. 14- Please provide the Transfer policy of Hon'ble Members of CESTAT. In case there is no Transfer policy please give explanation of not making the posting policy and explain how the transfer is done. Q. 15- Please provide the Transfer policy of and Registrar, Deputy and Assistant Registrars and Staff of the CESTAT. In case there is no Transfer policy, please explain reason of not making the posting policy. Q. 16. In the absence of transfer policy, how many transfer orders have been issued by Registrar of CESTAT from 01.01.2018 till date? Please explain what was the personal or public interest of Registrar

For providing the information the postal order of Rs. 90 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.

Postal Order No. 186 305622 (Blank Addressee)

Yours faithfully.

Applicant Ch. No. 836 Catacaci ing s New Delhi - 110001

slo Lo





# F. No. 14-39/CESTAT/CPIO-ND/2019 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-39/2019

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. Rakesh Kumar Singh No. NIL dated 06.09.2019 **received by transfer from U.S. Ad.IC**, in this office on 24.09.2019, under RTI Act 2005, the information received from **Administration Section** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. Nil (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

### Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl: As above

CESTAT New Delhi Date: 01.10..2019

То

Sh. Rakesh Kumar Singh, Ch.No.836, Patiala House, New Delhi-110001.

Copy to:

Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT)., M/o Finance, D/o Revenue,

North Block, New Delhi-110004.

ISSUED OF

APPELLATE TRIBUNAL

ISSUED ON

SHON (DESPATCH SECTIONS)
SARTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
VEW DELHI-110006



# Customs Excise & Service Tax Appellate Tribunal West Block No.2, R.K. Puram, New Delhi – 66

Dated: 30.9.2019 CPIO I.D. No. 14-39/2019

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI/01/2019 dated 6.9.2019 filed by Shri Rakesh Kumar Singh in the Ministry of Finance and transferred to CESTAT by the Ministry by letter dated 16.9.2019, I am directed to give the following information point wise:

	45.
Ans.1.	No copy of Bio-metric attendance is maintained.
Ans.2.	May be obtained from CESTAT, Allahabad.
Ans.3.	May be obtained from CESTAT, Chandigarh.
Ans.4.	May be obtained from CESTAT, Mumbai.
Ans.5.	No copy of Bio-metric attendance is maintained.
Ans.6.	May be obtained from CESTAT, Ahmedabad
Ans.7.	No copy of Bio-metric attendance is maintained.
Ans.8.	May be obtained from CESTAT, Mumbai.
Ans.9.	May be obtained from CESTAT, Mumbai.
Ans.10.	May be obtained from CESTAT, Chennai.
Ans.11.	No copy of Bio-metric attendance is maintained.

- Ans. 12. No copy of Bio-metric attendance is downloaded.

  Ans.13. All benches have been installed with Bio-metric system. No list of persons, who were exempted from Bio-metric attendance is available. Regarding the question as to 'Why?', the RTI Act does not contemplate giving explanations to the information seeker.
- Ans.15. There is no transfer policy in respect of other Officers/ staff in CESTAT. Regarding the query why no transfer policy is made and in the absence of which how transfer is being made, it is informed that the RTI Act does not contemplate giving explanations to the information seeker.
- Ans.16. The information is available in the cestat website <a href="www.cestatnew.gov.in">www.cestatnew.gov.in</a>. Transfer orders have been issued on the directions of Hon'ble President, CESTAT.

Head Clerk (Admn.)

То

CPIO, CESTAT, New Delhi